

**ITEM NO.8 Court 5 (Video Conferencing)**

**SUPREME COURT OF RECORD OF PROCEEDINGS**

**Writ Petition(s)(Civil) No(s). 1012/2020 VASIREDDY GOVARDHANA SAI PRAKASH & ORS.**

**VERSUS**

**UNION PUBLIC SERVICE COMMISSION & ORS.**

**SECTION X INDIA**

**Petitioner(s)**

**Respondent(s)**

**(FOR ADMISSION and IA No.88221/2020-EX-PARTE AD-INTERIM RELIEF and IA No.88222/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT )**

**Date : 24-09-2020 This petition was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR**

**HON'BLE MR. JUSTICE SANJIV KHANNA For Petitioner(s)**

**For Responder(s)**

**Mr. V.K. Shukla, Sr. Adv. Mr. Alakh Alok Srivasava, AOR**

**Mr. Rohit Pandey, Adv. Mr. Subham Solanki, Adv.**

**UPON hearing the counsel the Court made the following ORDER**

**Liberty is granted to serve advance copy on the Standing Counsel for the Union Public Service Commission as well as on the Standing Counsel for the Central Agency representing Union of India through email/online.**

**List the matter on 28.09.2020.**

**(DEEPAK SINGH)**

**COURT MASTER (NSH)**

**(VIDYA NEGI) COURT MASTER (SH)**